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LAW DEPARTMENT

NOTIFICATION

The 5th November, 2014

No. 10314-Legis-21/2014/L.— The following Ordinance Promulgated by the Governor of Odisha on the 3rd November, 2014 is hereby published for general information.

ODISHA ORDINANCE No. 2 OF 2014

THE ODISHA (REDUCTION OF TERM OF OFFICE OF BURLA NOTIFIED AREA COUNCIL) ORDINANCE, 2014

AN

ORDINANCE

TO PROVIDE FOR THE REDUCTION OF TERM OF OFFICE OF BURLA NOTIFIED AREA COUNCIL OF THE STATE AND FOR MATTERS INCIDENTAL THERETO.

WHEREAS the Legislature of the State of Odisha is not in session;

AND WHEREAS the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to reduce the term of office of Burla Notified Area Council in the manner hereinafter appearing:

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Odisha is pleased to make and promulgate the following Ordinance in the Sixty-fifth Year of the Republic of India:—

Short title and commencement.

- 1. (1) This Ordinance may be called the Odisha (Reduction of Term of Office of Burla Notified Area Council) Ordinance, 2014.
 - (2) This Ordinance shall come into force at once.

Definition.

- 2. In this Ordinance, unless the context otherwise requires,—
 - (a) "Municipal Act" means the Odisha Municipal Act, 1950;

(b) Words and expressions used in this Ordinance, but not defined herein, shall have same meaning as assigned to them respectively, under the Municipal Act.

Reduction of term of office of Burla Notified Area Council. 3. (1) Notwithstanding anything contained in the Municipal Act, the State Government may, by notification, direct that the term of office of the Councillors of the Burla Notified Area Council be reduced by such period as they deem fit, to enable the State Government for inclusion of the territorial limits of Burla Notified Area Council within the limits of larger urban area of the proposed Sambalpur Municipal Corporation in accordance with the provisions of the Odisha Municipal Corporation Act, 2003.

Odisha Act 11 of 2003

(2) Upon reduction of the term of office of Burla Notified Area Council under subsection(1), it shall be deemed that the term of the said Notified Area Council has expired and accordingly all or any of the powers and duties of the said Council and its Chairperson may be exercised and discharged, as the State Government may determine, by a person to be appointed by the State Government as the Administrator.

SENAYANGBA CHUBATOSHI JAMIR

Dated the 3rd November, 2014

GOVERNOR OF ODISHA

By Order of the Governor

MIHIR RRANJAN PARIDA

Principal Secretary to Government I/c.